PART II—Section 3—Sub-section (i)

शर्माकर से प्रकाशित

PUBLISHED BY AUTHORITY

२. परिभाषा: इस नियम में यह तर कि संदर्भ मे भवनयिन्य प्रकाशित होते हैं।

(2) "प्रविधिनिस्म" जि प्रविधिनिस्म की घाट 24 मे विनत प्रविधि की प्रकाशित परिभाषा है।

(3) "प्रविधिनिस्म" जि प्रविधिनिस्म, 1989 (1989 का 24) प्रकाशित है।

(4) "प्रविधिनिस्म" जि प्रविधिनिस्म, 1990 (1990 का 24) की घाट 3 के प्रमेय स्पष्ट स्पष्ट प्रकाशित प्रविधिनिस्म है।

(5) "प्रविधिनिस्म" जि प्रविधिनिस्म, 1987 (1987 का 54) की घाट 3 के प्रमेय स्पष्ट स्पष्ट प्रकाशित प्रविधिनिस्म है।

(6) "प्रविधिनिस्म" जि प्रविधिनिस्म, 1979 (1979 का 24) की घाट 3 के प्रमेय स्पष्ट स्पष्ट प्रकाशित प्रविधिनिस्म है।

(7) "प्रविधिनिस्म" जि प्रविधिनिस्म, 1987 (1987 का 54) की घाट 3 के प्रमेय स्पष्ट स्पष्ट प्रकाशित प्रविधिनिस्म है।

(8) उप अंकों घाट घाट के, जो इस में प्रकाशित हैं घाट परिभाषा नहीं हैं, तथापि प्रविधिनिस्म में परिभाषित हैं, जो इस घाट हैं उसे प्रविधिनिस्म में है।
(3) व्यापारिक विभाग के लिए निम्न प्रति भाग 2 या मान
(2) स्थान के लिए निम्न प्रति भाग 3 के लिए,
(4) प्रतिदिन के लिए निम्न प्रति भाग 4-2/2 प्रति के लिए,
(5) प्रतिदिन के लिए निम्न प्रति भाग 5 के लिए,
(6) पूर्व विभाग के लिए,

भाग 1

प्रतिकर का प्रति 2,00,000

भाग 2

(1) डॉक्टर्स हर्ष की हर्ष की सन्दर्भ शाअतेखर निवडन के लिए 2,00,000

(2) वर्तमान व्यवसाय की हर्ष के लिए 2,00,000

(3) अधिकार दान शान्ति की मणिक के लिए 2,00,000

(4) उस परिसंहार दानक्षेत्र की हर्ष के लिए उस के लिए 2,00,000

(5) चैत्र की हर्ष विभाग के लिए 2,00,000

भाग 3

(1) स्थान प्रति भाग 1 के लिए 1,80,000

(2) स्थान के लिए निम्न प्रति भाग 2 के लिए, जब वर्तमान प्रति 3 के लिए 1,60,000
RAILWAY ACCIDENT (COMPENSATION) RULES, 1990

G.S.R. 552 (E).—In exercise of the powers conferred by section 129 of the Railways Act, 1890 (24 of 1890) read with section 22 of the General Clauses Act 1897 (10 of 1897) and in supersession of the Railway Accidents (Compensation) Rules, 1989 except in respect of things done or omitted to be done before such supersession, the Central Government hereby makes the following rules namely—

PRELIMINARY

1. Short title and commencement.—(1) These rules may be called the Railway Accidents (Compensation) Rules, 1990.
(2) They shall come into force on the date of commencement of the Act.

2. Definitions:—In these rules, unless the context otherwise requires—
(a) "accident" means an accident of the nature described in section 124 of the Act;
(b) "Act" means the Railways Act, 1890 (24 of 1890);
(c) "Claims Tribunal" means the Railway Claims Tribunal established under section 3 of the Railway Claims Tribunal Act, 1987 (54 of 1987);
(d) "Schedule" means the schedule to these rules; and
(e) Words and expressions used herein and not defined in the Act shall have the meanings respectively assigned to them in the Act.

CLAIM FOR COMPENSATION

1. Amount of compensation.—(1) The amount of compensation payable in respect of death or injuries shall be as specified in the Schedule.
(2) The amount of compensation payable for an injury not specified in Part II or Part III of the Schedule but which, in the opinion of the Claims Tribunal is such as to deprive a person of all capacity to do any work, shall be rupees two lakhs.
(3) The amount of compensation payable in respect of any injury (other than an injury specified in the Schedule or referred to in sub-rule (2) resulting in pain and suffering shall be such as the Claims Tribunal may after taking into consideration medical evidence, besides other circumstances of the case, determine to be reasonable.

Provided that if more than one injury is caused by the same accident, compensation shall be payable in respect of each such injury.

Provided further that the total compensation in respect of all such injuries shall not exceed rupees forty thousand.

(4) Where compensation has been paid for any injury which is less than the amount which would have been payable as compensation if the injured person had died and the person subsequently dies as a result of the injury, a further compensation equal to the difference between the amount payable for death and that already paid shall become payable.

(5) Compensation for loss, destruction or deterioration of goods or animals shall be paid to such extent as the Claims Tribunal may, in all the circumstances of the case, determine to be reasonable.

4. Limit of Compensation.—Notwithstanding anything contained in rule 3, the total compensation payable under that rule shall in no case exceed rupees two lakhs in respect of any one person.

SCHEDULE

(See Rule 3)

COMPENSATION PAYABLE FOR DEATH AND INJURIES

<table>
<thead>
<tr>
<th>Part</th>
<th>Description</th>
<th>Amount of Compensation (in Rs.)</th>
</tr>
</thead>
<tbody>
<tr>
<td>I</td>
<td>For death</td>
<td>2,00,000</td>
</tr>
<tr>
<td>II</td>
<td>(1) For loss of both hands or amputation at higher sites</td>
<td>2,00,000</td>
</tr>
<tr>
<td></td>
<td>(2) For loss of hand and a foot</td>
<td>2,00,000</td>
</tr>
<tr>
<td></td>
<td>(3) For double amputation through leg or thigh or amputation through leg or thigh on one side and loss of other foot</td>
<td>2,00,000</td>
</tr>
<tr>
<td></td>
<td>(4) For loss of sight to such an extent as to render the claimant unable to perform any work for which eye sight is essential</td>
<td>2,00,000</td>
</tr>
<tr>
<td></td>
<td>(5) For very severe facial disfigurement</td>
<td>2,00,000</td>
</tr>
<tr>
<td></td>
<td>(6) For absolute deafness</td>
<td>2,00,000</td>
</tr>
<tr>
<td>III</td>
<td>(1) For amputation through shoulder joint</td>
<td>1,60,000</td>
</tr>
<tr>
<td></td>
<td>(2) For amputation below shoulder stump less than 8&quot; from tip of acromion</td>
<td>1,60,000</td>
</tr>
<tr>
<td></td>
<td>(3) For amputation from 8&quot; from tip of acromion to less than 4 1/2&quot; below tip of olecranon</td>
<td>1,40,000</td>
</tr>
<tr>
<td></td>
<td>(4) For loss of a hand or the thumb and four fingers of one hand or amputation from 4 1/2&quot; below space tip of olecranon</td>
<td>1,20,000</td>
</tr>
<tr>
<td></td>
<td>(5) For loss of thumb</td>
<td>60,000</td>
</tr>
<tr>
<td></td>
<td>(6) For loss of thumb and its metacarpal bone</td>
<td>80,000</td>
</tr>
</tbody>
</table>
### Forms of one hand

1. **For loss of four fingers of one hand**
   - **Amount:** 1,00,000

2. **For loss of three fingers of one hand**
   - **Amount:** 60,000

3. **For loss of two fingers of one hand**
   - **Amount:** 40,000

4. **For loss of terminal phalanx of thumb**
   - **Amount:** 40,000

5. **For amputation of both feet resulting in end-bearing stump**
   - **Amount:** 1,80,000

6. **For amputation through both feet proximal to the metatarso-phalangeal joint**
   - **Amount:** 1,60,000

7. **For loss of all toes of both feet through the metatarso-phalangeal joint**
   - **Amount:** 80,000

8. **For loss of all toes of both feet proximal to the proximal interphalangeal joint**
   - **Amount:** 60,000

9. **For loss of all toes of both feet distal to the proximal interphalangeal joint**
   - **Amount:** 40,000

10. **For amputation at hip**
    - **Amount:** 1,80,000

11. **For amputation below hip with stump not exceeding 5" in length measured from hip of great trench-anter.**
    - **Amount:** 1,60,000

12. **For amputation below hip with stump exceeding 5" in length measured from tip of great trench-anter but not beyond middle thigh.**
    - **Amount:** 1,40,000

13. **For amputation below middle thigh to 3 1/2" below knee**
    - **Amount:** 1,20,000

14. **For amputation below knee with stump exceeding 3 1/2" but not exceeding 5"**
    - **Amount:** 1,00,000

15. **Fracture of Spine with Paraplegia**
    - **Amount:** 1,00,000

### Ambulations

16. **For amputation below knee with stump exceeding 5"**
    - **Amount:** 80,000

17. **For loss of one eye without complications the other being normal**
    - **Amount:** 80,000

18. **For amputation of one foot resulting in end-bearing.**
    - **Amount:** 60,000

19. **For amputation through one foot proximal to the metatarso-phalangeal joint**
    - **Amount:** 60,000

20. **For loss of vision of one eye without complications of disfigurement of eye ball, the other being normal**
    - **Amount:** 60,000

21. **For loss of all toes of one foot through the metatarso-phalangeal joint**
    - **Amount:** 40,000

22. **Fracture of Spine without paraplegia**
    - **Amount:** 40,000

23. **Fracture of Hip-Joint**
    - **Amount:** 40,000

24. **Fracture of Major Bone Femur Tibia Both limbs**
    - **Amount:** 40,000

25. **Fracture of Major Bone Humerus Radius Both limbs**
    - **Amount:** 30,000

26. **Fracture of Pelvis not involving joint**
    - **Amount:** 20,000

27. **Fracture of Major Bone Femur Tibia One limb**
    - **Amount:** 20,000

28. **Fracture of Major Bone Humerus Radius Ulna One limb**
    - **Amount:** 16,000

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